

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/12/2021

Date of order: 02.03.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Smt. Subhra Bhattacharyya, wife of Soumitra Bhattacharyya, residing at - Dhalua (North), Garia, P.O.- Dhalua, Kolkata- 700152, by occupation- Govt. service since retired.

.....Applicant.

-versus-

1. The Union of India service through the Secretary, Dept. of Posts, Dak Bhawan, Sansad Marg, New Delhi- 110001.
2. The Secretary, Department of Personnel & Training, North Block, New Delhi- 110001.
3. The Chief Post Master General (WB Circle), Yogayog Bhawan, 40/C Chittaranjan Avenue, Chandni Chawk, Kolkata- 700012.
4. The Director, Kolkata GPO, Dept. of Posts, 07, Koilaghat Street, Kolkata- 700001.
5. The Deputy Director, P.O. (Admn), Dept of Posts, Office of the Director, Kolkata GPO, Koilaghat Street, Kolkata- 700001.

.....Respondents.

For the Applicant : Mr. S. N. Roy, Counsel

For the Respondents : Mr. S. Paul, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both sides.

2. Ld. Counsel for respondents would draw my attention to the communication dated 25.02.2021 which manifests that the applicant's notice for Voluntary Retirement dated 09.07.2020 has been accepted on 25.02.2021 with effect from 12.10.2020. Therefore, the applicant has been permitted to retire voluntarily with effect from 12.10.2020, by an order issued 4 months after the effective date of retirement.

3. Ld. Counsel for applicant would press then for interest on delayed payment of pension.

4. In view of the delay as noted in issuing the final order, the respondents are directed to consider the prayer of the applicant and release the interest at admissible statutory rates, if found payable, in accordance with law, within a period of 3 months.

5. Thus, the OA would stand disposed of. No costs.

(Bidisha Banerjee)
Member (J)

